

[1]

Ct. Case No.3/2020
CNR No. DLCT11-000110-2020
Sh. Shrikant Prasad vs Sh. Narendra Modi & Anr.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

18.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Shrikant Prasad, Complainant in person.

I have heard the Submissions made by the complainant in person.

Let the complaint be listed for consideration on **22.9.2020**.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

(AJAY KUMAR KUJAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 18.9.2020 (SR)

DL-00036